

**IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH**  
***(through Hybrid Mode)***  
**COURT-I**

Item No. 106  
CP(IB) No. 160/Chd/Hry/2021

**IN THE MATTER OF:**

JM Financial Asset Reconstruction Co. Ltd. ...Petitioner

Vs.

Mr. Pranav Gupta ...Respondent

**Under Section:** 95, IBC 2016

**Order delivered on 23.07.2024**

**CORAM:**

**SH. ASHISH VERMA**  
**HON'BLE MEMBER (T)**

**SH. HARNAM SINGH THAKUR**  
**HON'BLE MEMBER (J)**

**PRESENT:**

For the Petitioner : Mr. Abhishek Anand, Advocate  
For the Personal Guarantor: Mr. Surjeet Bhadu with Ms. Sania Thakur, Advocate  
For the RP : Ms. Divya Sharma, Advocate

**ORDER**

Objections have been filed by the learned counsel for the personal guarantor against the report vide Diary No. 00643/7 dated 28.05.2024. The same are taken on record. A date is requested by learned counsel for petitioner and RP for filing the rejoinder/response to the objections. The same be filed within two weeks with a copy in advance to the counsel opposite. Last opportunity is granted. Let the matter be listed for consideration of the report under Section 99 on 27.08.2024.

Sd/-  
**(ASHISH VERMA)**  
**MEMBER (T)**

Sd/-  
**(HARNAM SINGH THAKUR)**  
**MEMBER (J)**

Pooja